

(2017) 01 J&K CK 0004
In the Jammu And Kashmir High Court
Case No : 141 of 2016

United India Insurance Co.

APPELLANT

Vs

Darshna Devi and Ors.

RESPONDENT

Date of Decision : 31-01-2017

Acts Referred:

[Motor Vehicles Act, 1988](#), [Section 168](#),
[Section 168](#) - Award of the Claims Tribunal

Citation : 2017 0 AAC 1448

Hon'ble Judges : Ramalingam Sudhakar

Bench : SINGLE BENCH

Final Decision : Allowed

Judgement

1., Loss of Dependency, "Rs.
14,56,000/-",
2., Funeral Expenses, "Rs. 25,000/-",
3., Loss of Estate, "Rs. 5,000/-",
4., Loss of Consortium, "Rs.
1,00,000/-",
5., Loss of love and care, "Rs.
1,00,000/-",
6., Expenses on treatment, "Rs. 50,000/-",
7., Transportation Expenses, "Rs. 14,000/-",
, Total, "Rs.
17,50,000/-",

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4., "Loss of
consortium", "Rs. 1,00,000/-", "Rs. 1,00,000/-
5., "Loss of love
and care", "Rs. 1,00,000/-", "Rs. 1,50,000/-
6., "Expenses on
treatment", "Rs. 50,000/-", "Rs. 50,000/-
7., "Transportation
expenses", "Rs. 14,000/-", "Rs. 14,000/-
, Total, "Rs. 17,50,000/-", "Rs.
14,29,000/-